

Order dated 3rd April, 2012.

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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Heard Mr. B.Dash, Learned Counsel for the Applicant and Mr.S.K.Ojha, Learned Standing Counsel for the Railway on whom copy of this OA has already been served and perused the materials placed on record.

2. Mr. Dash, Learned Counsel appearing for the Applicant in course of submission, has submitted that although the applicant is entitled to interest, as per Rule 87 of the RS (Pension) Rules, 1993, he has not prayed so in the representation which he submitted to Respondent-Railways on 27-04-2011. Hence, Mr. Dash, Learned Counsel for the Applicants seeks leave of this Tribunal to submit a fresh representation ventilating his grievance within a period of two weeks hence and accordingly seeks direction to the Respondent-Railways to dispose of the said representation within a specified period. In view of the above, having heard learned Counsel for both sides, without expressing any opinion on the merit of the matter, this OA is disposed of, at this admission stage, with liberty to the applicant to make a fresh representation within a period of two weeks hence seeking release of his retirement dues with interest as per Rule 87 of the RS (Pension) Rules, 1993 and on receipt of such representation, the Respondent-Railways are hereby directed to release the entitled pending retirement dues with interest as per Rule 87 of the RS (Pension) Rules, 1993 within a period of thirty days from the date of receipt of such representation from the Applicant.

3. Send copy of this OA along with copy of this order to Respondent No.2 for compliance.


(A.K.Patnaik)
Member (Judl.)